

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
 38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
 Regional Branch, Allahabad

Dated: 27/10/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/71002/2016-CU[DB] dated 24/10/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/MISC/70121/2016 ST/635/2009	CCE KANPUR 117/7, SARVODAYA NAGAR, KANPUR 208005.

Name and Address of
Respondent

2

A.T. EXPORTS,
BODLA BICHPURI,
AGRA (U.P.),

Copy ToAdvocate(s) / Consultant(s):

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

13 C.D.R. 14 Office Copy 15 Guard File

Asstt. Registrar

823-1616

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

MISC Application No.ST/MISC/70121/2016

IN

Appeal No.ST/635/2009-CU[DB]

Arising out of Order-in-Appeal No.120-ST/APPL/KNP/2009 dated 11.05.2009
passed by Commissioner (Appeals) Customs & Central Excise, Kanpur.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Kanpur

...APPELLANT(S)

VERSUS

M/s A. T. Exports,

...RESPONDENT (S)

APPEARANCE

Shri Rajeev Ranjan, Jt. Commissioner (A.R.) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT: 24.10.2016

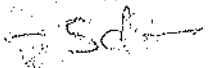
FINAL ORDER NO.- 71002/2016

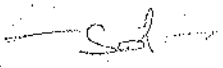


Per Mr. Anil Choudhary :

Heard. Appeal is disposed of as withdrawn under litigation policy as prayed by Revenue.

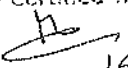
(Pronounced in the open Court)


(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Mishra

प्रमाणित प्रति / Certified True Copy


16.11
सहायक पंजीकार / Asstt. Registrar
सीएसटीएल, उत्तराखण्ड एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एन. पी. मार्ग, एलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

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